

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT)(Ins) No. 632 of 2019

IN THE MATTER OF:

Bank of Baroda

...Appellant

Versus

Mrs.Deepa Venkat Ramani, R.P & Anr.

...Respondents

Present

**For Appellant: Ms. Praveena Gautam, Mr. Pawan Shukla Advocate.
Ms. Nidhi Saini, Advocate for Intervener**

**For Respondent: Mr. K.S. Mahadevan and Ms. Swati Bansal Advocate for
Respondent No.2**

ORDER

24.07.2019 Learned Counsel for the appellant filed rejoinder to the reply filed by Resolution Professional. Ms. Nidhi Saini, learned counsel appearing on behalf of the Intervener, one of the Financial Creditor, prayed for and is allowed to file Intervention application by 29th July, 2019.

Post this case 'for admission (After notice)' on 13th August, 2019. The Appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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